

No. 128

**Letters of Administration granted to the Administrator General.**

IN THE HIGH COURT OF JUDICATURE AT BOMBAY

TESTAMENTARY AND INTESTATE JURISDICTION

PETITION NO. OF 19 .

(Title as in the Petition)

Be it known that this day being the ..... day of ..... 19 letters of administration to the property and credits of ..... deceased are hereby granted to ..... The Administrator General of Maharashtra and his successors in office to have effect throughout the State of Maharashtra, he having undertaken to administer the same and to make a full and true inventory of the said property and credits and exhibit the same in this Court within six months from the date of this grant or within such further time as the Court may from time to time appoint and also to render to this Court a true account of the said property and credits within one year from the same date or within such further time as the Court may from time to time appoint.

Witness ..... Chief Justice at Bombay aforesaid,  
this ..... day of ..... 19 .

By the Court,  
Prothonotary and Senior Master.

Sealer

The ..... day of ..... 19 .

Administrator General in person.